

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
M/s ARIHANT RETAIL PRIVATE LIMITED**

Relevant Particulars		
1	Name of the corporate debtor	Arihant Retail Private Limited
2	Date of incorporation of corporate debtor	May 21, 1996
3	Authority under which corporate debtor is incorporated / registered	RoC-Chennai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U18101TN1996PTC035532
5	Address of the registered office and principal office (if any) of corporate debtor	No. 29, Namashivaya Street, Old Washermanpet, Washermanpet, Tondiarpet Fort St George, Chennai, Tamil Nadu, India, 600021
6	Insolvency commencement date in respect of corporate debtor	May 02, 2025 Receipt of order copy by the IRP: May 06, 2025
7	Estimated date of closure of insolvency resolution process	October 29, 2025
8	Name and registration number of the insolvency professional acting as interim resolution professional	Sivakumar Amarendran, IBBI/PA-002/IP-N00634/2018-19/11962
9	Address and e-mail of the interim resolution professional, as registered with the Board	AVS Villa, HIG 428, C5, TNHB Phase 3, Sholinganallur, Chennai- 600119 Email Id: sivakumar.amarendran@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Sivakumar Amarendran, AVS Villa, HIG 428, C5, TNHB Phase 3, Sholinganallur, Chennai- 600119 Email Id: cirp.arpl@decoderesolvency.com
11	Last date for submission of claims	May 20, 2025
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) By email request to cirp.arpl@decoderesolvency.com (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Arihant Retail Private Limited on May 02, 2025. The creditors of Arihant Retail Private Limited are hereby called upon to submit their claims with proof on or before May 20, 2025 to the interim resolution professional. The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

IRP Sivakumar Amarendran
IBBI Regn. No.: IBBI/PA-002/IP-N00634/2018-19/11962
IP's registered email: sivakumar.amarendran@gmail.com
Communication ID: cirp.arpl@decoderesolvency.com

Date: May 09, 2025
Place: Chennai

